

been directed to comply the condition of free treatment to the extent of 25% OPD and 10% IPD.

The office of Land and Development Officer ensures the compliance of terms and conditions of lease by the lessee through inspections from time to time. As reported by the Land and Development Office, New Delhi, in pursuance of the direction of the Hon'ble High Court in the above referred writ petition, an Implementation Committee and a Special Committee under the Chairmanship of Principal Secretary (Health), Government of NCT of Delhi have been setup to monitor free treatment to poor patients to be provided by private hospitals who have been allotted land on concessional rates and for recovery of amounts due from concerned private hospitals, respectively.

#### **Revival of sick PSEs**

2874. DR. K. MALAISAMY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of Public Sector Enterprises (PSEs) are making profit, loss, became sick and the period of such situation;
- (b) what is the policy of Government in the revival of sick PSEs;
- (c) the time-frame before which revival could be possible instead of leaving it to the course;
- (d) what are all the extra measures taken to speed up the process; and
- (e) what is the stage of revival of Hindustan Photo Films Company in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) As per Public Enterprises Survey 2007-08, there are 214 operational Central Public Sector Enterprises (CPSEs) out of which 160 are profit making and 53 are loss making and one unit is neither loss making nor profit making.

(b) to (d) Government has set up a Board for Reconstruction of Public Sector Enterprises (BRPSE) in December, 2004 to advise the Government *inter alia* on the measures to be taken to restructure/revive CPSEs. The concerned Administrative Ministries refer the proposal of their CPSEs identified as 'sick' for consideration of the BRPSE. Based on the recommendations of BRPSE, Government have approved revival of 36 CPSEs at a total cost of Rs. 15254 crore including fresh cash infusion of Rs.2921 crore.

(e) Government have approved infusion of cash of Rs.30 crore towards working capital by way of loans.

#### **Assignment of work to BHEL**

2875. MISS ANUSUIYA UIKEY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Bharat Heavy Electricals Ltd. (BHEL) has been assigned with a job to expand the Amarkantak Thermal Power Plant in Madhya Pradesh;

Original notice of the question was received in Hindi.

- (b) if so, the details of the work;
- (c) when this work was assigned to BHEL, and the deadline fixed to accomplish it and the present progress thereof;
- (d) whether the job is under progress in accordance within the stipulated time-frame; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Yes, Sir. Bharat Heavy Electricals Limited (BHEL) was assigned the work for design, engineering, manufacture, supply, erection and commissioning of boiler and turbo-generator along with their auxiliaries, and balance of plant including civil works on turnkey basis for 1x210 MW Amarkantak Thermal Power Plant Unit-5 of Madhya Pradesh Power Generating Company Ltd. For this, the civil works are on cost plus basis requiring customer approvals before initiation of the work at site.

- (c) to (e) The work was assigned to BHEL on 30.09.2004 with scheduled commissioning by June, 2007.

The thermal power plant was synchronized in June, 2008 and achieved full load on 15.07.2009. There was an initial delay of 13 months for civil works due to late receipt of approvals from the customer. Some of the jobs relating to coal and ash handling plants are in progress. The unit is presently running on priority path and generating power.

#### **Outstanding payments of PSU's employees**

2876. SHRI SYED AZEEZ PASHA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the amount of outstanding payment of employees engaged in Public Sector Undertakings (PSUs) along with the names of the undertakings against which the outstanding payment of the employees are due;
- (b) whether Government has formulated any scheme to ensure the payment of the outstanding amount;
- (c) if so, by when the payment are proposed to be made; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): (a) and (b) Central Public Sector Enterprises (CPSEs) are expected to pay the wages, salaries and statutory dues to their employees regularly out of their own resources. Government provides financial assistance by way of non-plan loans to certain CPSEs to supplement their efforts for payment of wages and salaries and statutory dues when they are unable to generate required resources.